

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No.Estt.(RJS)26/2010

Dated : 15th April, 2010

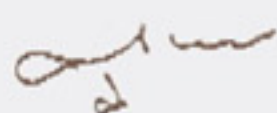
1. Applications are invited from the Advocates for filling up vacant posts in the cadre of District Judge by direct recruitment in the Rajasthan Judicial Service, in accordance with the provisions of the Rajasthan Judicial Service Rules, 2010 (Originally published in the Rajasthan Gazette, Part IV (C) dated 19.01.2010) as amended from time to time. Candidates are advised to go through the said Rules prior to applying for the said posts.

2. Number of vacancies and reservation of posts:-

The total number of vacancies and reservation of posts for the candidate belonging to Scheduled Castes, Scheduled Tribes, other Backward Classes (OBC shall mean the classes as mentioned in Notification No.F.11(125)R&P/SWD/92-93/52307 dated 06.08.1994, as amended from time to time), Persons with Disabilities (as defined in the Rajasthan Employment of Disabled Persons Rules, 2000) and women candidates shall be as under:-

<i>General</i>	<i>SC</i>	<i>ST</i>	<i>OBC</i>	<i>Total</i>
20 Posts of which 6 are for women	5 posts which 1 is for women	4 posts of which 1 is for women	7 posts of which 2 are for women	36

Out of these 36 vacancies, one post shall be reserved for physically disabled person of Locomotor Disability and Cerebral palsy category in accordance with provisions of Rajasthan State Employment of Disabled Persons Rules, 2000 which shall be adjusted against the category to which such disabled candidate belongs.



Provided in the event of non-availability of eligible and suitable candidates amongst Scheduled Castes/Scheduled Tribes/Other Backward Classes/Women/Persons with disabilities, as the case may be, the vacancies so reserved for them shall be filled in accordance with the procedure prescribed.

NOTE : That any wrong, incorrect or misinformation furnished by the candidate shall lead to the rejection of his/her candidature at any stage.

3. **PENSION** :- Contributory pension scheme shall be applicable to the new Govt. employees who are appointed after 01.04.2003.
4. **AGE** :- A candidate for direct recruitment to the service must have attained the age of 35 years and must not have attained the age of 45 years on the 1st day of January, 2011.

Provided that the upper age limit mentioned above shall be relaxed by 5 years in case of candidates belonging to the Scheduled, Castes, Scheduled Tribes, Other backward classes and Women Candidates.

5. **ELIGIBILITY**:- A candidate for direct recruitment to the service;
 - (i) Must be a Citizen of India, and
 - (ii) must hold a degree of Bachelor of Laws (Professional) of any University established by Law in India and recognized as such under the Advocates Act, 1961; and
 - (iii) must have been an advocate for a period of not less than seven years on the last date fixed for receipt of applications; and
 - (iv) must possess a thorough knowledge of Hindi Written in Devnagri script and Rajasthani dialects and social customs of



6. CHARACTER AND PHYSICAL FITNESS :-

- (i) The character of a candidate must be such as to render him suitable in the opinion of the court in all respects for appointment to the service. He must produce a certificate of good character from the District Judge of the District in which he has been practicing as a lawyer and two such certificates, written not more than six months prior to the date of submission of application to the court, from two responsible person not related to him.
- (ii) A person dismissed by the Central Government or by the State Government or convicted of an offence involving moral turpitude shall not be eligible for appointment.
- (iii) No person shall be appointed as a member of the service by direct recruitment unless he is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties as a member of the service. Before a candidate is finally approved for appointment by direct recruitment, he shall be required to appear before a medical board which will examine him and certify if he is fit for appointment to the service.

7. DISQUALIFICATION FOR APPOINTMENT: No person

- shall be qualified for appointment to the Service or being in Service-
- (i) If he has more than one spouse living;
 - (ii) If he has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
 - (iii) If he was or is convicted for any offence involving moral turpitude, or has been permanently debarred or disqualified

Signature

by any High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;

- (iv) If he being an Advocate was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or other law for the time being in force;
- (v) If he has more than two children on/ or after the date of commencement of these rules.

Provided that the candidate having more than two children shall not be deemed to be disqualified for appointment so long as number of children he/she on the date of commencement of the rules does not increase;

Provided further that where a candidate has only one child from earlier delivery but more than one child is born out of a single subsequent delivery, the children, so born shall be deemed to be one entity while counting the total number of children.

Explanation: For the purpose of this clause, child born within 280 days from the date of commencement of these rules shall not constitute disqualification.

- (vi) If he has accepted or accepts dowry at the time of his marriage.

Explanation: In this clause, the word "Dowry" shall have the same meaning as assigned it in Dowry Prohibition Act, 1961 (Central Act 26 of 1961)

8. CANVASSING:- No recommendation for recruitment either written or oral other than that required under these Rules, shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for this candidature by other means shall disqualify him for recruitment.

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9. A candidate who resorts to any irregular or improper means for obtaining admission to the examination or appearance at interview shall, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period from admission to any examination or appearing at any interview for selection of candidates, or from employment under the Government by competent authority.

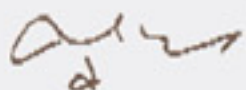
10. **EXAMINATION FEE** :- Fee for the examination shall be as follows -

(i)	SC/ST candidates	-	100/-
(ii)	Persons with disabilities (All category)	-	100/-
(iii)	OBC (as explained in Rule 10(2) of RJS Rules, 2010)	-	250/-
(iv)	All Other candidates	-	500/-

Above required examination fee shall have to be deposited through a crossed demand draft in the name of Registrar General, Rajasthan High Court, Jodhpur payable at State Bank of India, Jodhpur.

No claim for the refund of the examination fee shall be entertained nor the fee shall be held in reserve for any other examination unless the candidate is not admitted to the examination by the Court.

11. **SYLLABUS AND SCHEME OF THE EXAMINATION** :- The syllabus and scheme of written examination for competitive examination for recruitment to the District Judge Cadre shall consist of (a) a written examination, and (b) an interview to test the general knowledge of the candidate and his fitness for appointment to the cadre. Details of the syllabus and scheme of examination are available in **Schedule-IX** of the RJS Rules, 2010.

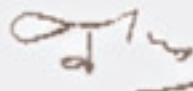


12. **FORM OF APPLICATION:-** Application shall be made in the form prescribed by the Court, which can be had alongwith instructions from the office of the Registrar General, Rajasthan High Court, Jodhpur on payment of sum of Rs.100/-* in cash on any working day during office hours. The instructions should be read carefully by the candidate before applying. Application form can also be had by post by sending a crossed Indian Postal Order of Rs.100/- payable at Jodhpur in the name of the Registrar General, Rajasthan High Court, Jodhpur, alongwith a self addressed envelop of the size 5" x 11" duly stamped worth Rs.30/- for sending the form through Registered Dak, which should be sent well in advance so as to reach this office at least two weeks before the last date of submission of application form with the District Judge concerned.
13. **CHANNEL OF SUBMISSION OF APPLICATION:-** The application shall be submitted in quadruplicate through the District Judge of the District in which the candidate is practicing as an Advocate, who shall send to the Court in respect of each applicant, his own estimate of the applicant's character and fitness for appointment to the service. Each application must be accompanied by the matriculation or equivalent certificate; a certificate stating the period for which he has practiced as an Advocate; and required character certificate.
14. **PAY SCALE:-** A candidate, on selection shall be appointed in the First instance a District Judge, in the pay scale of Rs. 16750-400-19150-450-20500.

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15. LAST DATE:- The last date for submission of duly completed application in all respects shall be 30th April, 2010 (during office hours). Incomplete applications or application forms received after the due date shall be rejected.

By Order,


15.4.10
Registrar General
Rajasthan High Court,
Jodhpur